

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1083/2001

New Delhi, this the 24th day of August, 2001

HON'BLE MR. S.R.ADIGE VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLY, MEMBER (J)

In the matter of:

Manjeet Singh
S/o Sh. Jai Kishan
R/o Plot No. 200,
Vill. & P.O. Tikri Kalan
Delhi-110041.
Presently under suspension
West Distt Lines,
Paschim Vihar,
New Delhi. Applicant
(By Advocate: Sh. Anil Singal)

Vs.

1. Govt. of NCT of Delhi
Through Commissioner of Police,
Police Head Quarters,
IP Estate, New Delhi.
2. Dy. Commissioner of Police,
West Distt., Rjouri Garden,
New Delhi.
3. Inspector Prem Lata
Additional S.H.O.,
P.S. Anand Parbat
New Delhi. Respondents
(SI Vijay Kumar Kataria, departmental representative
on behalf of respondents)

ORDER (ORAL)

By Mr. S.R.Adige,

Applicant seeks quashing of the impugned order dated 30.3.2001 (Annexure A-1) initiating disciplinary proceedings against him.

2. We have heard applicant's counsel who has invited our attention to the respondents' subsequent order dated 22.5.2001 dropping the departmental proceedings initiated by impugned order dated 30.3.2001. Under the circumstances OA is disposed

of in terms of the aforesaid order dated 22.5.2001 giving liberty to the applicant that if any grievance still survives it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law. OA is disposed of.

A.Vedavalli

(DR. A.VEDAVALLI)
Member (J)

S.R.Adige

(S.R.ADIGE)
Vice Chairman (A)

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